

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/s NEW BOMBAY PAPER MILLS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	New Bombay Paper Mills Private Limited
2.	Date of incorporation of corporate debtor	26/11/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21010MH1998PTC117231
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 16/2, 17/0, 22/1, 32/3 Part 34 and 15/4, Village-Ajivali, Khopoli-Pen Road, Taluka, Khalapur, Khopoli, Raigarh (MH), Khopoli, Maharashtra, India, 410203
6.	Insolvency commencement date in respect of corporate debtor	02/04/2025
7.	Estimated date of closure of insolvency resolution process	29/09/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shashank Dinesh Posture IBBI Reg no - IBBI/IPA-001/IP-P-02921/2024-2025/14480
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B-22 Virangula hsg soc, Plot no 52, Opp Thakur college, Veer Sawarkar Nagar, Thane-W- 400606 Email Id -shashankposture123@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	602, 6th floor, Central Plaza, 166, CST Road, Kolivery Village, Vidya Nagari, Kalina, Santacruz East, Mumbai, Maharashtra 400098 Email Id - <a href="mailto:cirp.newbombay@resurgentpl.com">cirp.newbombay@resurgentpl.com</a>
11.	Last date for submission of claims	16/04/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No classes identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) No classes identified as yet

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **New Bombay Paper Mills Private Limited on 02/04/2025 (Copy of the order made ready and received on 2/04/2025)**

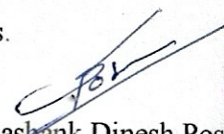
The creditors of New Bombay Paper Mills Private Limited, are hereby called upon to submit their claims with proof on or before **16/04/2025** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. -This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.04.2025  
Place: Mumbai

  
Shashank Dinesh Posture  
Interim Resolution Professional  
In the CIRP of M/s New Bombay Paper Mills Private Limited  
IBBI Reg no - IBBI/IPA-001/IP-P-02921/2024-2025/14480  
AFA Certificate No: - AA1/14480/01/311225/107986  
AFA issued by ICAI IIP is valid up to 31/12/2025



**PUBLIC NOTICE**

Notice is hereby given that the name of the company

**"Sajjan India Limited"**  
(CIN: U51900MH1983PLC030874)



has been changed to

**"Cohizon Life Sciences Limited"**  
(CIN: U51900MH1983PLC030874)



w.e.f. 15.11.2024 vide Certificate of Incorporation pursuant to change of name issued by the Ministry of Corporate Affairs with the Registered Office address remaining same.

For Cohizon Life Sciences Limited  
Director

**Registered Office Address :**

14th Floor, Tower A, Urmi Estate, 95, Ganpatrao Kadam Marg, Lower Parel (West), Mumbai, Maharashtra-400013, India  
Info@cohizon.com | +91 22 67300700 | www.cohizon.com

**BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI**

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND

In the matter of **Azalea Farms LLP** having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021..... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Mumbai under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "Maharashtra" to the state of "NCT of Delhi.". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Mumbai, within 21( twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of **Azalea Farms LLP**  
Sd/-  
**Mr. Rajendrakumar Jain**  
Designated Partner  
(DIN: 02578640)

Registered Office:  
4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021  
Date: 04/04/2025

**RUSHABH PRECISION BEARINGS LIMITED**  
CIN : L99999MH1989PTC053093

Regd. Office : Vijay Industrial Gala No 214, 2nd floor, Chincholi Bunder, Link Road, Malad West, Mumbai, Maharashtra, India, 400064  
Email : compliance.rushabh@gmail.com Phone (O) : +91 9818148490

**PUBLIC NOTICE**

Notice is hereby given that pursuant to the provisions of the Resolution Plan as approved by the Hon'ble NCLT, Mumbai Bench vide its Order dated 20th October, 2023 ("Plan Approval Order") submitted by Real Mazon India Limited ("Resolution Applicant") for the Company under section 31 of the Insolvency and Bankruptcy Code, 2016 ("the Code"), the Board of Directors of Rushabh Precision Bearings Limited in its meeting held on Thursday, 03rd April, 2025 has approved **Monday, 14th April, 2025 as a record date** for the purpose of the capital restructuring of the Company as outlined in the approved Resolution Plan of the Company.

The information contained in this notice is available on the website of the stock exchanges viz. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

For, Rushabh Precision Bearings Limited  
Date : 03rd April, 2025  
Place : Mumbai  
Sd/- **Praveen Chandola**  
Director - DIN : 05123912

**BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI**

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND

In the matter of **Saffron Estates LLP** having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021..... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Mumbai under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "Maharashtra" to the state of "NCT of Delhi.". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Mumbai, within 21( twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of **Saffron Estates LLP**  
Sd/-  
**Mr. Rajendrakumar Jain**  
Designated Partner  
(DIN: 02578640)

Registered Office:  
4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021  
Date: 04/04/2025

**BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI**

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND

In the matter of **Inland Properties LLP** having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021..... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Mumbai under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "Maharashtra" to the state of "NCT of Delhi.". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Mumbai, within 21( twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of **Inland Properties LLP**  
Sd/-  
**Mr. Rajendrakumar Jain**  
Designated Partner  
(DIN: 02578640)

Registered Office:  
4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021  
Date: 04/04/2025

**यूनियन बैंक Union Bank of India**

Mumbai-Colaba (1682) Branch, Address At Mumbai-colaba (1682) (1682), 6, Kithridge Road, Colaba, Bombay, Mumbai, Maharashtra, 400005.  
Contact No: 8356810682 Mail Id: ubin0901687@unionbankofindia.bank

Ref: SAR1682200745665468202425 Date : 28.02.2025  
To: The Borrower/s Place : Mumbai

**(1) Manghnani Naresh (2) Manghanani Neeta**, 702 Ajanta Apt. 75 S.B.S. Marg, Colaba, Mumbai - 400005 In  
Sir/Madam,  
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.  
The addressee No 1 herein have availed the following credit facilities from our MUMBAI-COLABA (1682) Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 01.11.2024. As on 28.02.2025 a sum of **Rs. 45,04,502.85 (Rupees Forty Five Lakh Four Thousand Five Hundred And Two Point Eighty Five)** is outstanding in your account/s.  
The particulars of amount due to the Bank from No.1 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding Amount as on date of NPA i.e. as on 01.11.2024	Un applied interest w.e.f. 01.11.2024 to 28.02.2025	Penal Interest (Simple)	Cost/ Charges incurred by Bank.	Total dues
CORP HOME - EMI	Rs. 42,73,008.72	Rs. 2,31,494.13		0.00	Rs. 45,04,502.85
<b>Total Dues</b>					<b>Rs. 45,04,502.85</b>

To secure the repayment of the monies due or the monies that may become due to the Bank, **(1) MANGHANI NARESH (2) MANGHANANI NEETA.**, had have executed documents on 12.12.2003 and created security interest by way of:  
Mortgage of immovable property described herein below:

**Fiat No. 701 adm1318 sq. ft. (BUA) on 7th Floor in the Building known as Ajanta Apartment of the Ajanta Ideal Co-op Housing Society Ltd. situated on the Plot of Land bearing Collectors New Survey No. 2/9664 and bearing Cadastral Survey No. 75 at Shaheed Bhagat Singh Marg, 75, Colaba Mumbai in the City and Registration Sub District of Bombay**

**(1) MANGHANI NARESH (2) MANGHANANI NEETA.**, had /have executed documents on 12.12.2003 and created security interest by way of:  
Mortgage of immovable property described herein below:  
**MRTGE-RESIDENTIAL PREMS**

Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 45,04,502.85** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice , failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the Bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours Faithfully,  
Sd/-  
Authorised Officer, Union Bank of India

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED**

OPERATING IN THE SEGMENT OF INFRASTRUCTURE DEVELOPMENT, REAL ESTATE, EDUCATION, AND TECHNOLOGY PARKS AT MUMBAI AND DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	<b>SILVER - EAST INFRASTRUCTURE PRIVATE LIMITED</b> CIN: U45201MH2004PTC145150 PAN: AACCK5598G
2. Address of the registered office	Regd. Office: Shop No.: G 48, The Zone Building, C.T.S. 655, 656, Chandavarkar Road, Borivali West Maharashtra - 400092
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Village Chhanje, Raigad, Maharashtra.
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in last financial year	No information available
7. Number of employees/ workmen	No information available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at <a href="mailto:cirp.silvereastinfra@gmail.com">cirp.silvereastinfra@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at <a href="mailto:cirp.silvereastinfra@gmail.com">cirp.silvereastinfra@gmail.com</a>
10. Last date for receipt of expression of interest	19-04-2025
11. Date of issue of provisional list of prospective resolution applicants	29-04-2025
12. Last date for submission of objections to provisional list	04-05-2025
13. Date of issue of final list of prospective resolution applicants	14-05-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-05-2025
15. Last date for submission of resolution plans	18-06-2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.silvereastinfra@gmail.com">cirp.silvereastinfra@gmail.com</a>
17. Details of the corporate debtor's registration status as MSME.	No information available

Sd/-  
**Amrisha Navinchandra Gandhi**  
Resolution Professional  
For Silver-East Infrastructure Private Limited  
IBBI Regn. No: IBBI/IPA-002/IP-NO0670/2018-2019/12036  
Regd. Address: 504, Shivalki Abase, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015.  
Date: 04-04-2025  
Place: Ahmedabad  
AFA Validity upto: 31-12-2025  
Email Id: [cirp.silvereastinfra@gmail.com](mailto:cirp.silvereastinfra@gmail.com)



**TRUCAP FINANCE LIMITED**

Registered Office: Register office at 3<sup>rd</sup> Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra,  
GST No: 27AACD9887D1ZC  
Corporate Identity Number: L64920MH1994PLC334457

**PUBLIC NOTICE**

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 21<sup>st</sup> April 2025 at Thane at 11:00 A.M.

Branch address: **TruCap Finance Limited, Shop No. 18, B-Wing, Devi Darshan CHSL, Bhavani Chowk, Temblinaka, Thane-West, Thane - 400 601.**

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

**Dombivali Branch:** GL0000000256019, GL0000000267113, GL0000000194166, GL0000000183145, GL0000000182669, GL0000000193104, GL0000000195465, GL0000000175856, GL0000000258879, GL0000000265321, GL0000000272801, GL0000000312541, GL0000000217136, GL0000000277327, GL0000000303392, GL0000000314092.

**Malad Branch:** GL0000000177714, GL0000000219417, GL0000000225080, GL0000000229218, GL0000000275303, GL0000000275365, GL0000000314853, GL0000000315136, GL0000000222717, GL0000000224359, GL0000000183229, GL0000000189239, GL0000000247589, GL0000000253491, GL0000000274785, GL0000000277827, GL0000000315152, GL0000000311524, GL0000000311102, GL0000000305345, GL0000000307853, GL0000000310928, GL0000000268620, GL0000000263478, GL0000000277167, GL0000000275645.

**Mira Road Branch:** GL0000000191865, GL0000000307117, GL0000000190075, GL0000000191398, GL0000000274633, GL0000000304808.

**Thane Branch:** GL0000000234327, GL0000000197997, GL0000000192597, GL0000000309379, GL0000000056413, GL0000000243442, GL0000000270049, GL0000000303055, GL0000000304263, GL0000000227814.

**Vasai Branch:** GL0000000217041, GL0000000223959, GL0000000224943, GL0000000300491, GL0000000313606, GL0000000326086, GL0000000310180, GL0000000206533, GL0000000189803, GL0000000218005, GL0000000216895, GL0000000214985, GL0000000224343, GL0000000234073, GL0000000252492, GL0000000307397, GL0000000226497, GL0000000267063, GL0000000267495, GL0000000266111, GL0000000272810, GL0000000275573, GL0000000306718, GL0000000312893, GL0000000314348.

For more details, please contact TruCap Finance Limited.  
**Contact Person: Vinod Maskar**  
**Contact Number(s): 9870424107**

TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.

Sd/-  
**TruCap Finance Limited**

**EXPRESSION OF INTEREST**

We PEOPLE'S EDUCATION SOCIETY, a society registered under Act XI of 1860 as well as under Public Trust Act of 1950 are the owners of property described under schedule of property hereunder written.

We hereby intend to invite 'expression of interest' from interested persons who are interested

1. To develop education infrastructure at our Schools. Interested parties can contact Mr. A.G.Bhole for site visit during office hours on working days and collect tenders for the same.

Interested parties are requested to submit Tender at our below mentioned address, within 10 days from the date of publication.

People's Education Society reserves the right to decide in its sole discretion either to reject or accept such 'expression of interest' without assigning any reason.

Place : Thane For PES Society  
Date : 04-04-2025 Having registered office at -  
Wing-B, 6th Floor New English School,  
Ram Maruti Road, Naupada, Thane-400 602.

**BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI**

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND

In the matter of **Seema Farms LLP** having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021..... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Mumbai under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "Maharashtra" to the state of "NCT of Delhi.". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Mumbai, within 21( twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of **Seema Farms LLP**  
Sd/-  
**Mr. Rajendrakumar Jain**  
Designated Partner  
(DIN: 02578640)

Registered Office:  
4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021  
Date: 04/04/2025



Stressed Asset Management Branch, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai- 400 051

Tele:- 022-26728771/18744/8482/8789/8793; email:- cb15550@canarabank.com

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.** Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **25.04.2025** for recovery of **Rs. 136.10 Crores (Rupees One Hundred Thirty Six Crore and Ten Lacs)** as on **31.12.2024** plus interest and charges from **01.01.2025** till the date of realization) due to Consortium (Canara Bank, Bank of Maharashtra and South Indian Bank) led by Stressed Asset Management Branch Mumbai of Canara Bank from **M/s. Elegant Forge & Equipment Pvt. Ltd.** situated at Flat No. 701, 7th Floor, A wing, Meenaxi Apartment, Gokuldham Krishna Vatika Marg, Opp. Gen. A K Vaidya Marg, House No. 2.1(P), VIII, Dindoshi, Taluka Borivali Goregaon East, Mumbai - 400063.

Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Industrial Land & Factory Building situated at Gat No. 124 Vill. Kalamkhand, Tal. Wada, Near RMD Kwickford Co. Kinpada Wada- Manor Road Dist. Palghar - 421303, admeasuring 17880 sq. mt. in the Name of <b>M/s. Elegant Creations Pvt. Ltd. (Physical Possession)</b>	Rs. 5,60,00,000.00	Rs. 56,00,000.00
2.	Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchad, Tal. Wada Near Bil Energy Systems Ltd., Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar - 421303 admeasuring 10190 sq. mt. in the Name of <b>M/s. Elegant Creations Pvt. Ltd. and Plant &amp; Machineries thereon. (Physical Possession)</b>	Rs. 12,87,00,000.00	Rs. 1,28,70,000.00
3.	Industrial Land & Factory Building situated at Gat No. 474/1, 474/2, 474/3, 475/1 & 474/475/2/1, Vill. Biloshi, Tal. Wada Near Blue star Ltd. Kudus Ltd., Off- Wada - Manor Road Gorkhe Phata, Dist. - Palghar- 421303 admeasuring 45660 sq. mt. in the Name of <b>M/s. Elegant Forge and Equipment Pvt. Ltd. and Plant &amp; Machineries thereon. (Physical Possession)</b>	Rs. 1,17,43,00,000.00	Rs. 11,74,30,000.00

The Earnest Money Deposit shall be deposited on or before **24.04.2025 upto 5.00 p.m.** Date of inspection of properties is **23.04.2025** with prior appointment with Authorized Officer (Between 10.00 AM to 02.00 PM)

**"ANY PERSON WHO BRINGS A SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs. 3,00,000/- (INCLUDING GST)."**  
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Manoj Kumar Gupta, Authorized Officer/ Chief Manager, Canara Bank, Stressed Asset Management Branch, Mumbai (Ph. No. 02226728771 Mob. No. 9828234344) or Mr. Pranay Somkuwar, Officer, (Mob No.: 8378975722) E-mail id: [cb15550@canarabank.com](mailto:cb15550@canarabank.com) during office hours on any working day or the service provider M/s PSB Alliance Pvt.Ltd., Contact No., 82912 20220 (Help Desk), Email: [support.ebkay@psballiance.com](mailto:support.ebkay@psballiance.com), website : <https://ebkay.in/>)

Sd/-  
Authorised Officer  
Canara Bank, SAM Branch  
Date: 03.04.2025  
Place: Mumbai

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s NEW BOMBAY PAPER MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>New Bombay Paper Mills Private Limited</b>
2. Date of incorporation of corporate debtor	26/11/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21010MH1998PTC117231
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office</b> - Survey No. 16/2, 17/0, 22/1, 32/3 Part 34 and 35/4, Village-Ajaji, Khopoli-Pen Road, Taluka, Khalapur, Khopoli, Raigad (MH), Khopoli, Maharashtra, India, 410203 <b>Principal office</b> - 703, Plot No 5, 7th Floor, Kesar Soltaire Sector-19, Sarpada, Navi Mumbai, Thane Maharashtra - 400705
6. Insolvency commencement date in respect of corporate debtor	02/04/2025
7. Estimated date of closure of insolvency resolution process	29/09/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Shashank Dinesh Posture IBBI Reg no - IBBI/IPA-001/IP-P-02921/2024-2025/14480
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-22 Viranguti hsg soc, Plot no 52, Opp Thakur college, Veeer Sawaikar Nagar, Thane-W- 400606. Email Id - <a href="mailto:shashankposture123@gmail.com">shashankposture123@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	602, 6th floor, Central Plaza, 166,

# डोनाल्ड ट्रम्पची गुर्मी!

पान १ वरून

नोकऱ्या निर्माण होतील आणि जनतेचे भले होईल, असा ट्रम्प यांचा युक्तिवाद आहे. यासाठी त्यांनी २ एप्रिल ही तारीख जाहीर केली होती. तिला लिबरेशन डे म्हणजे मुक्तीदिन असे नाव ठेवले होते.



त्यानुसार आज सकाळी म्हणजे भारतीय वेळेनुसार मध्यरात्री दोन वाजता पत्रकार परिषद घेऊन नव्या करदरांची त्यांनी घोषणा केली. यावेळी त्यांच्या

## लोकवस्ती नसलेल्या बेटांनाही कर

ट्रम्प यांनी नवा कर लागू केलेल्या देशांमध्ये ऑस्ट्रेलियाचा भाग असलेल्या हर्ड आणि मॅकडोनाल्ड बेटांचाही समावेश आहे. या बेटांना १० टक्के किमान कर लावण्यात आला आहे. विशेष म्हणजे या बेटांवर मानवी वस्तीच नाही. तिथे फक्त पेंग्विन आढळतात. त्यामुळे शून्य लोकसंख्या असलेल्या बेटांना ट्रम्प यांनी कर लावला अशी टीका होत आहे.

प्रसिद्धीच्या आक्रमक पध्दतीनुसार ते भलामोठा तक्ता घेऊनच आले होते. या पत्रकार परिषदेत बोलताना ट्रम्प म्हणाले की, हा मुक्ती दिवस आहे. अमेरिकेला दीर्घकाळापासून या दिवसाची प्रतीक्षा होती. आजच्या दिवशी अमेरिकन उद्योगांचा जणू पुनर्जन्मच झाला आहे. अमेरिका पुन्हा समृद्धीच्या मार्गाला लागल्याचा दिवस म्हणून या दिवसाची नेहमी आठवण काढली जाईल. अमेरिकेचा फायदा घेत जगभरातील देशांनी अमेरिकाला लुटले आहे. गेली ५० वर्षे आपल्या करदात्यांना फसवले जात होते. परंतु आता तसे होणार नाही. अमेरिका फर्स्ट अभियानासाठी कर लावणे गरजेचे होते. जशास तसे कर लावल्याने अमेरिकी तिजोरीत दरवर्षी ४३ लाख कोटी रुपयांची भर पडेल. सध्या तरी मी याबाबतीत औदार्य दाखवतो आहे. हे देश अमेरिकी मालावर जेवढा

कर लावतात, त्याच्या ५० टक्के आयात कर लावण्यात आला आहे. असे केल्याने आमच्या नोकऱ्या राहतील, उद्योग वाचतील, लहान आणि मध्यम धंदे बहरतील, श्रीमंती पुन्हा येईल.

या नव्या करांच्या घोषणांमध्ये कॅनडा आणि मेक्सिकोचा उल्लेख नाही. या देशांवर पूर्वीच्या आदेशावर आधारित आराखड्यानुसारच कर लावला जाईल, असे व्हाईट हाऊसने म्हटले आहे. यापूर्वी ट्रम्प यांनी या दोन्ही देशांवर २५ टक्के कर लावण्याचा निर्णय जाहीर केला होता. मात्र नंतर तो रद्द करण्यात आला.

ट्रम्प यांनी पत्रकार परिषदेत भारताचाही उल्लेख केला. ते म्हणाले की, भारताचे पंतप्रधान मोदी माझे खूप चांगले मित्र आहेत. पण मी त्यांना म्हणालो की, तुम्ही चांगले मित्र आहात, पण तुम्ही आम्हाला चांगली वागणूक देत नाही. भारत आपल्यावर ५२ टक्के कर आकारतो. पण आपण मात्र त्यांच्यावर गेल्या कित्येक वर्षांपासून जवळपास शून्य कर आकारत आहोत. त्यामुळे आता अमेरिका भारताकडून २७ टक्के कर वसूल करील.

या व्यापार करामुळे भारताच्या अमेरिकेतील निर्यातीवर सुमारे ३५ अब्ज रुपयांचा बोजा पडेल,

असा अंदाज आहे. भारत आणि अमेरिकेत कराच्या मुद्यावरून गेले काही दिवस तणाव आहे. अमेरिकेच्या दुचाकीवर ७० टक्के कर आकारला जातो, असा आरोप ट्रम्प यांनी भारतावर केला आहे. त्यानंतर भारताने हार्ले डेव्हिडसन बाईक आणि अमेरिकन बर्बन व्हिस्कीवरील आयात शुल्कात ५० टक्क्यांपर्यंत कपात करण्याची घोषणा केली आहे.

अमेरिकेने भारतीय वस्तूंना कर लावण्याचा इशारा दिल्यावर भारताने अमेरिकन वस्तूवरील २३ अब्ज कोटी रुपयांचा कर कमी करण्याचा विचार करत असल्याचे सांगितले गेले. परंतु भारताकडून याची अधिकृत घोषणा करण्यात आली नाही. आता ट्रम्प यांनी लावलेल्या करामुळे भारतातील मोटार उत्पादन, स्टील, कृषी या क्षेत्राला मोठा फटका बसू शकतो. एकूणच भारताच्या निर्यातीवर त्याचा परिणाम होईल, असेही तज्ज्ञांचे म्हणणे आहे. भारताने अधिकृत प्रतिक्रिया देताना एवढेच म्हटले की आम्ही अभ्यास करून निर्णय घेऊ. चीनवर मोठा कर लावल्याने चीनने संतप्त प्रतिक्रिया दिली. आम्ही यावर चोख प्रत्युत्तर देऊ, हे आंतरराष्ट्रीय व्यापार नियमांचे उल्लंघन आहे, असे चीन म्हणाले. गाड्यांवर २५ टक्के कर लावल्याचा चीनला मोठा फटका बसेल. अमेरिकेच्या करावर अनेक देश संतापले आहेत.

महावितरण		वीज बंदबाबत जाहीर निवेदन		
उपकेंद्र	फिडर	वेळ	प्रभावित क्षेत्र	कामाचा तपशिल
१००/२२ केव्ही मोहने सबस्टेशन	२२ केव्ही एम-१ फिडर	१०:०० ते १५:००	रीजन्सी, धोबीघाट, बेवास चौक, शहाड स्टेशन, तेजुमल चवकी, अजमेरा, रिजन्सी पॅराडाईज	रिजॅम्परिंग करणे, हिवाली जवळ जी.ओ.डी. बदली करणे, कंडक्टर जॅम्परिंग करणे.
२२ केव्ही साईबाबा स्विचिंग स्टेशन	२२ केव्ही मार्केट फिडर	१०:०० ते १५:००	पंजाबी कॉलनी, सुभाष नगर, शास्त्री नगर, आजाद नगर, छत्रपती शिवाजी महाराज चौक, जिवा चौक, सेंट्रल हॉस्पिटल, फॉलोवर लाईन, डालडा डेपो प्रेस बाजार, नेवी कॉलनी, गजानन मार्केट, सीरू चौक, नेहरू चौक, कामगार हॉस्पिटल, बेफीकरी चौक, अवतराम चौक, गरीब नगर, सोनार गल्ली, फरनीचर मार्केट, मयूर हॉटेल इत्यादी.	झाडांच्या फांद्या छाटणे व विद्युत वाहीनीचे देखभाल / दुरुस्तीचे काम करणे
१००केव्ही टाटा कांबा	२२ केव्ही. सी.आर १	१०:०० ते १५:००	जुना ओ.टी., झुल्लाल मंदिर बॅक ६२८, दुर्गामाता नगर, रमाबाई नगर, भैयासाहेब नगर, हनुमान नगर, आजाद नगर, राना ट्रेडिंग ऐरीया, महादेव कंपाउंड, गणेश कंपाउंड, अग्रवाल कंपाउंड, मच्छी मार्केट.	झाडांच्या फांद्या छाटणे व जॅम्परिंगचे काम करणे.

सही/-  
कार्यकारी अभियंता, उल्हासनगर विभाग-१

### जाहीर सूचना

कृपया लक्षात घ्या की, श्रीमती पून ओमप्रकाश कुकरेजा, त्यांचे दोन मुले, श्री.नेंद ओमप्रकाश कुकरेजा आणि श्री.संजय ओमप्रकाश कुकरेजा, जे मुंबई, महाराष्ट्रचे रहिवासी आहेत (बापूचे माझे अखिल मृत्यू संदर्भित), दिवंगत श्री. ओमप्रकाश कृकरेजा कुकरेजा यांची पत्नी व मुले आहेत. श्री. कुकरेजा हे आनंद नगर को-ऑपरेटिव्ह होमिंग सोसायटी लिमिटेडचे सदस्य होते, फ्लॉर क्र. १०४ ये एक्सेस मालक आणि फ्लॉर क्र. ४०२ चे श्रीमती पून ओमप्रकाश कुकरेजा (पत्नी) यांच्यासोबत सह-मालक धारक आहे. श्री. कुकरेजा यांचे ०१.०१.२०२५ रोजी कोषलेही नामांकन व कर्ता नियम झाले. माझे अखिल आणि सोसायटी यांचे, सोसायटीचा बांधकाम/मिळकतीमधील, मजबूत सभासदांच्या सदर शेअर्स व हिस्सेबंद्यांचे हस्तांतरण होण्यास वास किंवा अन्य दबावदाखल किंवा आक्षेप घेण्याबाबत काही दावे किंवा आक्षेप मार्गाव्यतिरिक्त येत आहेत. ही सूचना प्रकाशित झाल्यापासून १५ (पंधरा) दिवसांच्या आत दावे किंवा आक्षेप, संबंधित कागदांच्या प्रती आणि अशा दाव्यांचे/आक्षेपांचे समर्थन करणारे पुरावे सादर करणे आवश्यक आहे. जर विहित कालावधीत कोषलेही दावे किंवा आक्षेप प्राप्त झाले नाहीत, तर सोसायटीच्या उपनिर्णानुसार मजबूत सदस्यांच्या शेअर्स आणि हिस्सेबंद्यांचे हस्तांतरण करण्यास सोसायटी स्वतंत्र असेल. निर्दिष्ट कालावधीत प्राप्त झालेले कोषलेही दावे किंवा आक्षेप सोसायटीच्या उपनिर्णानुसार हस्तांतरले जातील. कोषलेवाही दाव्यांसाठी किंवा आक्षेपांसाठी, कृपया खासरी दिलेल्या संकेत तपशीलांचा वापर करून वर नमूद केलेल्या १५ दिवसांच्या कालावधीत माझ्या अखिलीसोबत संकेत साधा: **टीप १:** सोसायटीच्या नोंदीमधील उपनिर्णानां एक प्रत दावेदार आणि आक्षेप घेणाऱ्यांना सोसायटीच्या कार्यालयत किंवा सोसायटीच्या सचिवांकडे साध. ६:३० वा. आणि रात्री ८:०० वा. दरम्यान तपासणीसाठी उपलब्ध आहे. ही सूचना प्रकाशित झाल्यापासून विहित कालावधी संपेपर्यंत.

**मालमतेची अमुकवची:**  
१. बी-५१/फ्लॉर क्र.१०४, आनंद नगर को-ऑपरेटिव्ह होमिंग सोसायटी लिमिटेड, आनंद नगर, डब्ल्यू. सिबाजी रोड, दक्षिण पूर्व, मुंबई - ४०००६८  
२. बी-५१/फ्लॉर क्र.४०२, आनंद नगर को-ऑपरेटिव्ह होमिंग सोसायटी लिमिटेड, आनंद नगर, डब्ल्यू. सिबाजी रोड, दक्षिण पूर्व, मुंबई - ४०००६८

**सही/-**  
**मिहिलेश भरत पंचोली बचोली, मुंबई उच्च न्यायालय**  
कार्यालयचा पत्ता: ६०३, मातुळाचा, रोड क्र.७, बोसवली पूर्व, मुंबई - ४०००६६, महाराष्ट्र.  
संपर्क: ९००४२०१९४८  
**ईमेल आयडी :-**  
**adv.mihaleshpancholi@gmail.com**  
ठिकाण: मुंबई  
दिनांक: ०३.०४.२०२५

### नाशिक महानगरपालिका, नाशिक

मलनि:सारण यांत्रिकी विभाग  
ई निविदा सूचना क्र. १ / २०२५-२६

कामाचे नांव :- १) मनापचे पंचक व चेहेडी मलनि:सारण केंद्र येथे क्लोरिनेशन स्क्रबर सिस्टीमची दुरुस्ती करणे व त्या अनुषंगिक कामे करणेबाबत.  
र.रु.८,५४,५५६/-  
इच्छुक निविदा धारकांनी स्वित्स्टर माहितीसाठी [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या संकेतस्थळावर भेट द्यावी. टीप :- यापुढील सर्व आवश्यक सूचना/ शुध्दीपत्रक हे Online website वर प्रसिद्ध करण्यात येतील.

जनसंपर्क/जा.क्र./१०/२०२५  
दि.०३/०४/२०२५

सही/-  
अधिकक्ष अभियंता (यां)  
नाशिक महानगरपालिका, नाशिक

### नाशिक महानगरपालिका, नाशिक

विद्युत व यांत्रिकी विभाग  
जाहिर ई-निविदा सूचना क्र. १ (सन २०२५-२६)

नाशिक महानगरपालिका, नाशिक विद्युत विभागाच्या ०१ कामाची ई-निविदा सूचना १ (सन २०२५-२६) दि.०४/०४/२०२५ पासून दि. १५/०४/२०२५ रोजी दुपारी ३:०० वाजेपावेतो मा. शासनाचे [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या संकेतस्थळावर दिसेल. निविदा स्विकृतीची अंतिम दि. १५/०४/२०२५ राहिल.

टीप : यापुढील सर्व आवश्यक सूचना शुध्दीपत्रक हे online website वर प्रसिद्ध करणेत येतील.

जनसंपर्क/जा.क्र./०९/२०२५  
दि.०३/०४/२०२५

सही/-  
अधिकक्ष अभियंता (वि.-यां)  
नाशिक महानगरपालिका, नाशिक

### फॉर्म ए जाहीर उद्घोषणा

(भारतीय जादरी आणि दिवाळखोरीच्या मंडळ (कोर्पोरेट व्यवहारीत दिवाळखोरी दखल प्रक्रिया) विभागात, २०१६ च्या विनियमन ६ अन्वये)

**मे. न्यू बॉम्बे पेपर मिल्स प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्याकरीता**

संबंधित तपशील	
१. कोर्पोरेट कर्तारदाते जाव	न्यू बॉम्बे पेपर मिल्स प्रायव्हेट लिमिटेड
२. कोर्पोरेट कर्तारदात्याच्या स्थानिका	२६, ११, १९९८
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कर्तारदाती स्थानिका/जैदनीकरण झाले	कॅम्पे निबंधक, मुंबई
४. कोर्पोरेट कर्तारदात्या कोर्पोरेट अंदाज व्रज/मंजूरित दाखिल अंदाज क्र.	U21010MH1998PTC117231
५. कोर्पोरेट कर्तारदात्या नोंदीकृत कर्तारदात्या आणि प्रमुख कर्तारदात्या (जर असल्यास) पत्ता	नोंदीकृत कार्यालय - राहोई क्र. १६/२, १६/०, २२/१, २२/३ भाग ३४ आणि १५/४, जव-अखिली, ओपेले-पेण रोड, सातुवा जवळ, रातमन (मला), सोपेले, महाराष्ट्र, भारत ४१०२०३ प्रमुख कार्यालय - ७०३, एलॉर क्र. ५, ७ वा मजला, केसर सिटी, सेक्टर-१९, सातुवा, जव मुंबई, ठाणे, महाराष्ट्र ४०००१८. ईमेल अड्रेसी: <a href="mailto:corp.newbombay@resurgentpl.com">corp.newbombay@resurgentpl.com</a>
६. कोर्पोरेट कर्तारदात्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	०२.०४.२०२५
७. दिवाळखोरी ठराव प्रक्रिया परिणामीय अंदाजित दिनांक	२९.०६.२०२५
८. अंतर्गत ठराव व्यवहारीक म्हणून काम पाहण्याच्या दिवाळखोरी व्यवहारीकतेचे नाव आणि नोंदीकरण क्रमांक	शरदक दिनेश पोस्टर अल्फाबीअव नोंदी क्र. IBB/IFA-001/FP-P-02921/2024-2025/14480
९. मंडळाचे नोंदीकृत अडव्यानुसार, अंतर्गत ठराव व्यवहारीकतेचा पत्ता आणि ईमेल	बी-२२ सिंगलुवो टी. सोसा. प्लॉट क्र. ५२, जवळ कॉलेजरोड, वर सावरकर जवळ, टाणे-४०००६८, ईमेल अड्रेसी: <a href="mailto:shashankposture123@gmail.com">shashankposture123@gmail.com</a>
१०. अंतर्गत ठराव व्यवहारीकतेसह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	६०२, ६ वा मजला, सेंट्रल प्लॉट, १६६, सीएसडी रोड, कोल्हापूर गट, शिव नगरी, कोल्हापूर, सातुवा पूर्व, मुंबई, महाराष्ट्र ४०००१८. ईमेल अड्रेसी: <a href="mailto:corp.newbombay@resurgentpl.com">corp.newbombay@resurgentpl.com</a>
११. दावे सादर करण्याचा अंतिम दिनांक	१६.०६.२०२५
१२. अंतर्गत ठराव व्यवहारीकतेद्वारे निबंध केलेल्यास, काल २१ वर उप-काल (५,३) वर संध (७) अन्वये धनकांचे वर, जर अडव्याचे	अजय कोषलेही वर निबंध केलेले नाहीत
१३. कोर्पोरेट कर्तारदात्या प्रमाणित प्रतीने मृत्यू व्रज व्रज वापरण्याकरिता दरमिण्यात आलेल्या दिवाळखोरी व्यवहारीकतेची नवे (प्रत्येक कोर्पोरेट तीन नवे)	अजय कोषलेही वर निबंध केलेले नाहीत
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिसादीत तपशील उपलब्ध असेल:	(अ) संबंधित अर्ज <a href="http://bbi.gov.in/en/home/downloads">bbi.gov.in/en/home/downloads</a> येथून डाऊनलोड करावा येतील. (ब) अजय कोषलेही वर निबंध केलेले नाहीत

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा जवळपासवर जारी दि. ०२.०४.२०२५ रोजी न्यू बॉम्बे पेपर मिल्स प्रायव्हेट लिमिटेडची कोर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. (आदेशाची प्रत दि. ०२.०४.२०२५ रोजी तयार करण्यात आली आणि प्राप्त झाली)

न्यू बॉम्बे पेपर मिल्स प्रायव्हेट लिमिटेडच्या धनकांचे याद्वारे त्यांचे दावे पुरावासाह दि. १६.०६.२०२५ रोजी किंवा त्यापूर्वी अंतर्गत ठराव व्यवहारीकतेचा धनकांचे नोंद क्र. १० राबोरे नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

अंतर्गत धनकांचे वर नमूद व्यवहारीकतेचे त्यांचे पुरावासाठी दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकांचे त्यांचे दाव्याबाबतचे पुरावे व्यतिरिक्त, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नॉद क्र. १२ राबोरे नमूद वेळापत्रावर कोर्पोरेट संबंधित विधीय कोर्पोरेट, फॉर्म सीएसडी करणे अधिकृत प्रतिसादी मृत्यू व्रज व्रज वापरण्याकरिता नोंद क्र. १३ राबोरे नमूद तीन दिवाळखोरी व्यवहारीकतेमधून अधिकृत प्रतिसादी मृत्यू व्रज व्रज पत्रेची नमूद करावी. - हा परिच्छेद मृत्यू नमूद ठराव धनकांचे अजय कोषलेही वर निबंध केलेले नाहीत दाव्याबाबतचे कुठेही किंवा दिवाळखोरी करणारे दावे सादर केल्यास देऊ ठेवण्यात येईल.

सही/-  
शरदक दिनेश पोस्टर  
दिनांक: ०४.०४.२०२५  
ठिकाण: मुंबई

मे. न्यू बॉम्बे पेपर मिल्स प्रायव्हेट लिमिटेडच्या सी.एस.ओ.आर.पेअरमध्ये अंतर्गत ठराव व्यवहारीकतेचा आदेशाचा प्रतिसादी  
आयसीबीआय नोंद. क्र.: IBB/IFA-001/FP-P-02921/2024-2025/14480  
एएफए प्रमाणपत्र क्र.: AA1/14480/01/311225/107986  
आयसीबीआय आय.एस.ओ.२७००१:२०२५ पर्यंत वैध

### नगर परिषद धाराशिव

निविदा सूचना क्र. १४३३/२०२५

मुख्याधिकारी, धाराशिव नगर परिषद यांच्या वतीने सार्वजनिक बांधकाम विभागाकडे योग्य त्या वर्गात नोंद असलेल्या ठेकेदार / कंत्राटदार यांच्याकडून एकूण ०२ कार्यांसाठी ऑफलाईन निविदा मागविण्यात येत आहे. ठेकेदार/कंत्राटदार यांनी दि.१०/०४/२०२५ रोजीपर्यंत निविदा भराव्यात.

निविदाबाबत सर्व तपशील, अटी, शर्ती व को-या निविदा नगर परिषद बांधकाम विभाग यांच्याकडे दि.०४/०४/२०२५ पासून ते दि.१०/०४/२०२५ रोजी पर्यंत मिळतील. शक्य झाल्यास दि.११/०४/२०२५ रोजी निविदा उपडण्यात येतील. निविदेतील अटी व शर्ती बदल करण्याचा तसेच कोषलेही निविदा स्वीकारणे अथवा एक किंवा सर्व निविदा रद्द करण्यात अधिकार नगरपरिषद धाराशिवने राखून ठेवलेला आहे.

स्वाक्षरीत/ (बमुचा फाड)  
मुख्याधिकारी नगर परिषद, धाराशिव

### मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ

(म्हाडाचा घटक)

कार्यकारी अभियंता गोरगाव विभाग यांचे कार्यालय, कक्ष क्र. ३३८, २ रा मजला, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०००५१ दुरध्वनी क्र: ०२२-६६४०५२७७ ईमेल: [goregaonee@gmail.com](mailto:goregaonee@gmail.com)

### जाहीर आवाहन

विषय : गोरगाव सिद्धार्थनगर सह. गृह. संस्था (पत्राचाळ) या संस्थेच्या पुनर्विकसित इमारतीमधील सदनिकांचे सोडत पद्धतीने सभासदांना वाटप करणेबाबत.

म्हाडाच्या गोरगाव सिद्धार्थनगर (पत्राचाळ) पुनर्विकास प्रकल्पातील आर-१ भूखंडावरील गोरगाव सिद्धार्थ नगर सहकारी गृहनिर्माण या संस्थेच्या पुनर्वसन सदनिकांचे बांधकाम म्हाडा मार्फत पूर्ण करण्यात आले आहे व दिनांक ०१.०४.२०२५ रोजी सदर इमारतींना पूर्ण भोगवटा प्रमाणपत्र प्राप्त झाले असून सोडत काढण्याचे प्रस्तावित आहे. महाराष्ट्र शासनाच्या गृहनिर्माण विभागाच्या दिनांक ०९.०७.२०२१ रोजीच्या निर्णयास अनुसरून संस्थेच्या पुनर्वसनासाठी पात्र अधिकृत सभासदांना पुनर्वसन इमारतीचे बांधकाम पूर्ण करून संबंधितांना सदनिकांचा रितसर ताबा देण्याचा म्हाडातर्फे निर्णय घेण्यात आलेला आहे. त्या अनुषंगाने सिद्धार्थनगर पत्राचाळ सहकारी गृहनिर्माण संस्था, सिद्धार्थनगर, गोरगाव (प.), मुंबई ४०००४७ या संस्थेच्या पुनर्वसन प्रकल्पातील ६६३ सदनिकांची सोडत दिनांक ०४.०४.२०२५ रोजी सदर वळभभाई पटेल हॉल, एस. व्ही. रोड, गोरगाव (प.), मुंबई येथे सकाळी ११.०० वाजता म्हाडा प्राधिकरणाकडील संगणकीय RAT (Randomization Allotment Tenement) पद्धतीने सदनिका वाटपाची प्रक्रिया राबविण्यात येऊन सोडत काढण्यात येईल, कृपया याची नोंद घ्यावी. सर्व सभासदांना शासन मान्य फोटो ओळखपत्रासह उपस्थित राहण्याबाबत जाहीर आवाहन करण्यात येत आहे. तसेच सदर सोडतीच्या वेळेस सभागृहात मोबाईल व इलेक्ट्रॉनिक उपकरणे वापरण्यास मनाई आहे, कृपया याची नोंद घ्यावी.

सदनिके जाहिर आवाहन म्हाडा प्राधिकरणाच्या <https://www.mhada.gov.in> या वेबसाईटवर उपलब्ध आहे.

सही/-  
(मिलिंद बोरोकर)  
मुख्य अधिकारी  
मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ

CPRO/A/244  
म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

### मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ

(म्हाडाचा घटक)

कार्यकारी अभियंता गोरगाव विभाग यांचे कार्यालय, कक्ष क्र. ३३८, २ रा मजला, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०००५१ दुरध्वनी क्र: ०२२-६६४०५२७७ ईमेल: [goregaonee@gmail.com](mailto:goregaonee@gmail.com)

### जाहीर आवाहन

विषय : गोरगाव सिद्धार्थनगर सह. गृह. संस्था (पत्राचाळ) या संस्थेच्या पुनर्विकसित इमारतीमधील सदनिकांचे सोडत पद्धतीने सभासदांना वाटप करणेबाबत.

म्हाडाच्या गोरगाव सिद्धार्थनगर (पत्राचाळ) पुनर्विकास प्रकल्पातील आर-१ भूखंडावरील गोरगाव सिद्धार्थ नगर सहकारी गृहनिर्माण या संस्थेच्या पुनर्वसन सदनिकांचे बांधकाम म्हाडा मार्फत पूर्ण करण्यात आले आहे व दिनांक ०१.०४.२०२५ रोजी सदर इमारतींना पूर्ण भोगवटा प्रमाणपत्र प्राप्त झाले असून सोडत काढण्याचे प्रस्तावित आहे. महाराष्ट्र शासनाच्या गृहनिर्माण विभागाच्या दिनांक ०९.०७.२०२१ रोजीच्या निर्णयास अनुसरून संस्थेच्या पुनर्वसनासाठी पात्र अधिकृत सभासदांना पुनर्वसन इमारतीचे बांधकाम पूर्ण करून संबंधितांना सदनिकांचा रितसर ताबा देण्याचा म्हाडातर्फे निर्णय घेण्यात आलेला आहे. त्या अनुषंगाने सिद्धार्थनगर पत्राचाळ सहकारी गृहनिर्माण संस्था, सिद्धार्थनगर, गोरगाव (प.), मुंबई ४०००४७ या संस्थेच्या पुनर्वसन प्रकल्पातील ६६३ सदनिकांची सोडत दिनांक ०४.०४.२०२५ रोजी सदर वळभभाई पटेल हॉल, एस. व्ही. रोड, गोरगाव (प.), मुंबई येथे सकाळी ११.०० वाजता म्हाडा प्राधिकरणाकडील संगणकीय RAT (Randomization Allotment Tenement) पद्धतीने सदनिका वाटपाची प्रक्रिया राबविण्यात येऊन सोडत काढण्यात येईल, कृपया याची नोंद घ्यावी. सर्व सभासदांना शासन मान्य फोटो ओळखपत्रासह उपस्थित राहण्याबाबत जाहीर आवाहन करण्यात येत आहे. तसेच सदर सोडतीच्या वेळेस सभागृहात मोबाईल व इलेक्ट्रॉनिक उपकरणे वापरण्यास मनाई आहे, कृपया याची नोंद घ्यावी.

सदनिके जाहिर आवाहन म्हाडा प्राधिकरणाच्या <https://www.mhada.gov.in> या वेबसाईटवर उपलब्ध आहे.

सही/-  
(मिलिंद बोरोकर)  
मुख्य अधिकारी  
मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ

CPRO/A/244  
म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था